

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


C.P. (I.B) No. 30/7/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018**

Name of the Company: Small Industries Development Bank of India.
V/s.
Swiss Ribbons Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Urvesh K Gor for Vishwas K Shah	Advocate	Respondent	Urvesh K Gor
2.	NIPUN SINGHVI VISHAL J. DAVE	Adv	App.	

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for present for Financial Creditor/ Petitioner. Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah filed Vakalatnama for Respondent.

Respondent counsel requested time for objections.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 08.03.2018 for objection of Respondent, if any, and for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 19th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL